

Central Administrative Tribunal  
Cuttack Bench  
Cuttack



ORDER SHEET

Original Application No. 55 1988

Khadal Selhi  
Versus

Applicant

Union of Indrapur

Respondent (s)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
1	19.2.88	<p>Heard. Admit. Issue noticed to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>The prayer for issuance of interim orders is not pressed.</p>	<p>Vice-Chairman</p> <p>Member (Judicial)</p>
3	19.12/89	<p>Neither the applicant nor his counsel is present. Mr. T. Dalai, Counsel for the Respondent is present. This case stands dismissed for default.</p>	<p>Vice-Chairman</p>

Members (C)